

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 387 OF 2018**

**Dated : 8<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Lanco Anpara Power Limited**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. S. B. Upadhyya, Sr. Adv.  
Mr. Gaurav Dudeja

Counsel for the Respondent(s) : *Ms. Kavita Parihar*  
*Mr. Gajendra Singh (Rep.)* for R-2  
Mr. Rahul Srivastava for R-3

**ORDER**

Ms. Kavita Parihar and Mr. Gajendra Singh, Respondent No. 2 are present in person. They wish to contest the matter in person.

Those Respondents, who have not yet filed reply/objections, if any, may file the same with IA on or before 05.08.2019 with advance copy to the other side. Thereafter, Appellant may file rejoinder, if any, on or before 19.08.2019 with advance copy to the other side.

List the matter on **28.08.2019**.

Registry is directed to put up the affidavit of service.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**